

THE TRIPURA APPROPRIATION (NO. 3) ACT, 2014.

AN
ACT

to authorize payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Tripura to meet the expenditure incurred on certain services during the financial year ended on 31st March, 2001 in excess of the amount granted for those services and for that year.

BE it enacted by the Legislative Assembly of Tripura in the sixty-fifth year of the Republic of India as follows: -

- | | |
|---|---|
| <p><i>Short Title</i></p> | <p>1. This act may be called the Tripura Appropriation (No. 3) Act, 2014.</p> |
| <p><i>Issue of Rs.81,92,10,347/- out of the Consolidated Fund of the State of Tripura to meet certain expenditure for the Financial Year ended on 31st day of March, 2001.</i></p> | <p>2. From and out of the Consolidated Fund of the State of Tripura, the sum specified in column 3 of the Schedule amounting in the aggregate to the sum of Rupees eighty one crore ninety two lakh ten thousand three hundred forty seven only shall be deemed to have been authorized to be paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the financial year ended on the 31st day of March, 2001 in excess of the amounts granted for those services and for that</p> |
| <p><i>Appropriation</i></p> | <p>3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura under this Act should be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 2001.</p> |

THE TRIPURA ACT NO. 5 OF 2014.

THE TRIPURA APPROPRIATION (NO. 3) ACT, 2014.

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to authorize payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Tripura to meet the expenditure incurred on certain services during the financial year ended on 31st March, 2001 in excess of the amount granted for those services and for that year.

BE it enacted by the Legislative Assembly of Tripura in the sixty-fifth year of the Republic of India as follows: -

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out of the
Consolidated Fund of
the State of Tripura to
meet certain
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Financial Year ended
on 31st day of March,
2001.</i> | 2. From and out of the Consolidated Fund of the State of Tripura, the sum specified in column 3 of the Schedule amounting in the aggregate to the sum of Rupees eighty one crore ninety two lakh ten thousand three hundred forty seven only shall be deemed to have been authorized to be paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the financial year ended on the 31 st day of March, 2001 in excess of the amounts granted for those services and for that |
| <i>Appropriation</i> | 3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura under this Act should be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31 st day of March, 2001. |

THE SCHEDULE
(Section 2 and 3)

1 No. of Votes	2 Services and Purposes	3 Sums aggregating to		
		Voted by Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
5	Law Department (Capital)	1370616	0	1370616
10	Home (Police) Department (Capital)	1630327	0	1630327
13	Public Works (R&B) Department (Revenue)	0	39713198	39713198
13	Public Works (R&B) Department (Capital)	0	25133327	25133327
14	Power Department (Revenue)	0	12928244	12928244
14	Power Department (Capital)	0	21229566	21229566
25	Industries (H.H & S) Department (Revenue)	0	6882966	6882966
31	Rural Development Department (Capital)	70341920	0	70341920
43	Finance Department (Revenue)	0	154419373	154419373
43	Finance Department (Capital)	0	390912264	390912264
45	Taxes and Excise Department (Revenue)	641310	0	641310
51	Public Works (PHE) Department (Capital)	94007236	0	94007236
	GRAND TOTAL:-	167991409	651218938	819210347
	TOTAL : REVENUE	641310	213943781	214585091
	TOTAL : CAPITAL	167350099	437275157	604625256

D.M. JAMATIA
L.R. & SECRETARY, LAW
GOVERNMENT OF TRIPURA